

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. / 155/93

~~REXXNO.~~

DATE OF DECISION : 13-10-2000

Brahmanand B Yadav _____ Petitioner

Mr. K.K.Shah _____ Advocate for the Petitioner [s]
 Versus

Union Of India & Ors. _____ Respondent

Mr.N.S.Shevde _____ Advocate for the Respondent [s]

CORAM

The Hon'ble Mr.A.S.Sanghavi : Member (J)

The Hon'ble Mr. G.C.Srivastava : Member (A)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ? *✓*
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ? *✓*
- 4, Whether it needs to be circulated to other Benches of the Tribunal ? *✓*

Brahmanand B Yadav
C/o K.K.Shah,
3, Achalayatan Society Div-III
Near Memnagar Fire Station,
Navrangpura, Ahmedabad.

(Advocate : Mr.K.K.Shah)

VERSUS

1. Union of India, Notice to be served
Through the General Manager,
Western Railway, Churchgate,
Bombay.
2. Divisional Railway Manager
Divisional Office, Western Railway,
Pratapnagar, Baroda.
3. Station Superintendent,
Ahmedabad Railway Station,
Western Railway, Ahmedabad. Respondents

(Advocate : Mr.N.S.Shevde)

O R A L O R D E R
O.A./155/93

DATE : 13-10-2000

Per : Hon'ble Mr.A.S.Sanghavi : Member(J)

Mr.K.K.Shah for the applicant prays for permission to withdraw the OA saying that the applicant has already received promotion. Since the

applicant's grievance is redressed, permission prayed for is granted. OA is disposed of as withdrawn. No order as to costs.

G.C.Srivastava
(G.C.Srivastava)
Member(A)

A.S.Sanghavi
(A.S.Sanghavi)
Member(J)

FORM NO. 21
(See Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, AHMEDABAD BENCH

OA/TA/RA/CP/ 155/93 OF 200

Mr. B B Yadav

APPLICANT (S)

VERSUS

Mr. B

RESPONDENT (S)

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Certified that the file is complete in all aspects.

Alleg. 31/10/00

Signature of S.O. (R)

rd

Signature of Dealing Hand.